



2026:AHC-LKO:20137

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 86 of 2026**

Anas Ansari @ Mohammad Anas

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Home
Lko. And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mohd. Nafees
Counsel for Opposite Party(s)	:	G.A.

Court No. - 13

HON'BLE SAURABH LAVANIA, J.

1. Case called out. No one appeared on behalf of the side opposite despite service of notice. Learned AGA is present in the Court. In these circumstances and also taking note of the order of this Court dated 16.03.2026, which says "*It is made clear that on the next date of listing, the case would not be adjourned on account of non-appearance of learned counsel for side opposite and appropriate orders would be passed in the first call.*", the Court proceeded in the matter.

2. Heard the learned counsel for the applicant, the learned AGA for the State of U.P. and perused the material placed on record.

3. The present anticipatory bail application has been filed by the applicant in relation to FIR/Case Crime No.382 of 2025, under Sections- 351(2) and 69 B.N.S, Police Station- Kheri, District- Kheri.

4. Vide order dated 19.01.2026, this Court had protected the interest of the applicant. The order dated 19.01.2026, referred, reads as under:-

"1. Heard learned counsel for the applicant, learned A.G.A for the State and perused the record.

2. The present anticipatory bail application has been filed by the applicant in relation to Case Crime No. 382 of 2025, under Sections- 351(2) and 69 B.N.S, Police Station- Kheri, District- Kheri.

3. While pressing the instant application, the learned counsel for the applicant stated that the applicant is innocent and he has not committed any crime.

4. Further submission is that even if the allegations levelled in the FIR in issue, basis of pending criminal proceedings, against the applicant to the effect that on the pretext of false promise of marriage the applicant established physical relations with the victim are taken

on its face value then in that eventuality, the possibility of conviction of applicant is bleak in view of law settled by the Hon'ble Apex Court in the judgment(s) rendered in the case of Deepak Gulati vs. State of Haryana, (2013) 7 SCC 675; Sonu @ Subhash Kumar vs. State of U.P. and Another, (2021) 7 SCC; Mandar Deepak Pawar vs. State of Maharashtra and Another, 2022 SCC OnLine SC 2110 and Amol Bhagwan Nehul vs. State of Maharashtra and another, 2025 SCC OnLine SC 1230.

5. Considering the aforesaid and also the case of prosecution against the applicant indicated in the FIR and also the judgments, referred above, this Court finds that the applicant is entitled to interim protection.

6. Accordingly, as an interim measure it is provided that in the event of arrest, the accused-applicant-Anas Ansari @ Mohammad Anas be released forthwith in the aforesaid case crime (supra) on anticipatory bail on furnishing a personal of Rs. 25,000/- and two sureties (one of family member/close relative) each in the like amount to the satisfaction of Station House Officer of the Police Station concerned/Court concerned with the following conditions:-

(i) That the accused-applicant shall make himself available for interrogation by police authorities as and when required and will cooperate with the investigation;

(ii) That the accused-applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and

(iii) That the accused-applicant shall not leave India without the previous permission of the Court.

7. Issue notice to the opposite party No. 2/complainant.

8. Steps in this regard be taken within seven working days.

9. Let the the opposite party No. 2 be also informed by the S.H.O, Police Station- Kheri, District- Kheri regarding pendency of the instant case.

10. Learned A.G.A is directed to communicate this order to the S.H.O concerned forthwith and place the proof regarding the information given by the S.H.O. concerned to the complainant/victim by way of an affidavit when the case is listed next.

11. List/put up this application on 16.02.2026, within top-20 cases."

5. The learned counsel appearing for the prosecution could not demonstrate from the record that there is any adversarial fact which are pleaded in the bail application. This Court finds that the applicant was enlarged on anticipatory bail after considering the merits of the case. The learned counsel for the prosecution also could not point out any fact based upon which it can be inferred that the applicant has not cooperated with the investigation proceedings or otherwise any glaring fact which can adversely affect the merit of the case.

6. In view of the aforesaid, the present anticipatory bail application is hereby ***allowed*** while extending anticipatory bail to the applicant-**Anas Ansari @ Mohammad Anas** till disposal of the trial subject to the following conditions:-

(i) that the applicant shall make himself available for interrogation by a police officer as and when required;

(ii) that the applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/ her from disclosing such facts to the Court or to any police officer or tamper with the evidence;

(iii) that the applicant shall not leave India without the previous permission of the court;

(iv) that the applicant shall appear before the trial court on each date fixed, unless personal presence is exempted; and

(v) that the applicant shall not pressurize/intimidate the prosecution witness.

7. In case of default, it would be open for the Investigating Agency to move application for vacation of this order.

(Saurabh Lavania,J.)

March 19, 2026

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